

Statement*Name of projects which have achieved financial closure*

Sl. No.	Project name (fuel)	Capacity (MW)	Name of the project promoter	Lead Financial Institution
1	VemagiriCCGT(Gas)	370	M/s. Vemagiri Generation Power Ltd.	IDFC
2	Peddapuram (Gautami) CCGT(Gas)	464	M/s Gautami Power Private Ltd.	PFC
3	Jegurupadu Exp (gas)	230	M/s GVK Industries	ICICI
4	Konaseema CCGT (Gas)	445	M/s Konaseema EPS Oakwell Power Ltd.	IDBI
5	Jojobera Exp (Coal)	120	M/s Jamshedpur Power Co.	IDFC
6	Valantharavai GTPP (Gas)	52.8	M/s Arkay Energy Ltd.	PFC
7	Karuppur (Tanjore) CCPP (Gas)	120	M/s Aban Power Co. Ltd.	PFC
8	RaigarhTPP(Coal)	550	M/s (Jindal Power Ltd.)	SBI
9	Malana-IIHEP	100	M/s Everest Power	REC
10	Torangallu Expn. (Coal) (Provisional in-principle subject to fulfillment of conditions.)	500	M/s Jindal Thermal Power Co. Ltd.	PFC
11	Akhakhhol(Surat)CCGT	1050	M/s Torrent Power Generation Ltd.	IOFC
Tow.		4001.8		

Using of information technology in power sector

1391. SHRI M.A.M. RAMASWAMY: Will the Minister of POWER be pleased to state:

(a) whether the Central Government has requested the State Governments to use Information Technology in power sector and particularly in Transmission and Distribution system;

(b) if so, the details thereof;

(c) the details of State Governments who have been using IT more and more in the power sector;

(d) whether the Central Government has advanced financial assistance to the State Governments in this regard; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF POWER (SHRI P.M. SAYEED): (a) and (b) Yes, Sir. The Ministry of Power has requested the State Governments to adopt Information Technology (IT) and computer-aided tools for revenue increase, outage reduction, monitoring and control and in areas of metering, meter reading, billing, revenue collection. An IT task Force under Chairmanship of Shri Nandan Nilekani, Chief Executive officer of M/s Infosys, constituted by Ministry of Power recommended short term and long term IT intervention for efficiency improvement in the power sector including integrated billing system for the Commercial & Industrial Customers and Energy Accounting System. The report has been placed on website (www.powermin.nic.in) of Ministry of Power for reference of State Utilities.

The report of the Committee under the Chairmanship of Late Dr. Sachchidanand, Professor, Indian Institute of Technology (IIT), Kanpur constituted by Ministry of Power to evaluate the suitability of software packages/tools necessary of analysis, study etc. of the distribution system suggesting comprehensive technical requirement of softwares (features and capabilities) which State Electricity Boards/Utilities could adopt has been circulated to all the State utilities for their reference.

Ministry of Power has also signed Memorandum of Agreement (MoA) with the State Power Utilities under which they have been asked to adopt Information Technology for collecting and maintaining data regarding operation and maintenance, computerized billing, consumer indexing, consumer care etc. in the distribution network.

(c) States of Andhra Pradesh, Karnataka, Delhi, Gujarat, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal have taken initiatives in using Information Technology. They have introduced computerized billing and remote metering. Spot billing through automatic meter reading instruments has been started in Andhra Pradesh, Karnataka, Orissa, Delhi and Uttar Pradesh. Web-based consumer billing information has been started in Andhra Pradesh, Karnataka, Tamil Nadu, Maharashtra and Delhi. States of Bihar, Uttar Pradesh, Meghalaya, Gujarat, Maharashtra

have also taken up installation of Supervisory Control and Data Acquisition System (SCADA). SCADA has been implemented in Tamil Nadu and Andhra Pradesh.

(d) and (e) Yes, Sir. Ministry of Power has sanctioned projects under Accelerated Power Development and Reforms Programme (APDRP) for introducing Information Technology in distribution. Projects for electronic meters, computerized billing, SCADA etc., have been sanctioned.

Setting up of an appellate authority on electricity

1392. SHRI K. RAMA MOHANA RAO: Will the Minister of POWER be pleased to state:

(a) what progress has been made by Government in setting up of the . Appellate Authority on Electricity on the lines of Telecom Disputes Settlement and Appellate Tribunal;

(b) whether Government have consulted the Supreme Court to provide names for nominating as Chairman and members of the Authority; and

(c) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.M. SAYEED): (a) The Appellate Tribunal for Electricity has been notified in terms of section 110 of the Electricity Act, 2003, *vide* Notification S.O. 478(E) dated 7th April, 2004. Posts have been created for officers and staff of the said Tribunal. The salary and allowances payable and other terms and conditions of service of the Chairperson and Members of the Tribunal have been notified. Recruitment rules for appointment of officers and staff as well as rules regarding the form, verification and the fee for filing appeal before the Appellate Tribunal have also been notified.

(b) and (c) The Chief Justice of India is being consulted regarding appointment to the post of Chairperson of the tribunal as required under the Act.